

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH**

**PRESENT: HON'BLE SHRI RATAKONDA MURALI- MEMBER JUDICIAL  
HON'BLE SHRI NARENDER KUMAR BHOLA- MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 03.01.2020 AT 10.30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB) No.727/9/HDB/2019
NAME OF THE COMPANY	Siby Mining and Infrastructure Pvt Ltd
NAME OF THE PETITIONER(S)	Sandvik Asia Pvt Ltd
NAME OF THE RESPONDENT(S)	Siby Mining and Infrastructure Pvt Ltd
UNDER SECTION	9 of IBC

**Counsel for Petitioner(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
D. Narendray Naik	Adv.	9849387366	
Vikram C. pustapaga	Adv	9160876539	Vikram

**Counsel for Respondent(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

**ORDER**

Counsel for operational creditor is present.

He has filed compliance memo along with the information obtained from India Post Website that notice was not served on corporate debtor. The notice was returned with endorsement "door locked".

Counsel requested to order fresh notice to the corporate debtor.

Issue fresh notice to corporate debtor registered office as well to the email address of the corporate debtor. Registry to prepare fresh notice, Counsel to collect notice from the registry and serve on the corporate debtor and file proof of service.

For service of notice and for filing compliance memo list it on 28.01.2020.

*NSW*  
Member(T)

*[Signature]*  
Member(J)